

[Mr. Speaker]

There was nothing in it. It was just a procedure of laying it. The rest was guided by the residuary power.

I am very sorry that this has arisen ; and there was no way out. There cannot be a hard and fast rule about it.

AN HON. MEMBER : Send it to the Rules Committee.

MR. SPEAKER : But still, I do not want to shut out anything. I hope you will agree that much time is taken by these things. (Interruption) So far as the rules are concerned, they will normally operate. But if I think my directions are wrongly issued I am entitled to change them. Of course, they are before you. We can discuss it in the Rules Committee.

SHRI S. M. BANERJEE : The directions of the Speaker is law as far as we are concerned.

MR. SPEAKER : That unfortunately is a very confusing aspect. But I hope you do agree, and I think if there is any question that ought to be allowed, I would not mind the statement being discussed in this House or any special time being allotted for questions on it.

But do not take advantage of just this moment when the papers are laid. Already the zero hour has gone much beyond its time limitations.

SHRI JYOTIRMOY BOSU : Let the matter be held in abeyance till the Rules Committee considered it.

MR. SPEAKER : I do not agree to it. I will put the rule for the interpretation of the Rules Committee. If they think that the interpretation we give to it is not in keeping with the rule, I will accept it very gladly. But so far as the Direction and the guidelines are concerned, I am not going to put them before it. But I can put the question of the interpretation of the rule before the Rules Committee. Of course, according to the practice and convention, the Speaker is fully entitled to interpret, but myself and my predecessors have always been seeking guidance on some controversial matters.

12.56 hrs.

#### PAPERS LAID ON THE TABLE

##### Papers and Notifications Re. Indian Posts and Telegraphs

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (GRIH MANTRALAYA MEN RAJYA MANTRI) (SHRI K. C. PANT) : On behalf of Shri Bahuguna, I beg to lay on the Table—

- (1) A copy of the Profit and Loss Account and Balance Sheet (On accrual basis) of the Telecommunication Branch of the Indian Posts and Telegraphs Department for the year 1968-69 (Hindi and English versions). [Placed in Library. See No. LT-175/71].
- (2) A copy each of the following notifications (Hindi and English versions) under sub-section (5) of section 7 of the Indian Telegraph Act, 1885 :
  - (i) The Indian Telegraph (Second Amendment) Rules, 1971, published in Notification No. G.S.R. 283 in Gazette of India dated the 27th February, 1971.
  - (ii) The Indian Telegraph (Fourth Amendment) Rules, 1971, published in Notification No. G.S.R. 462 in Gazette of India dated the 27th March, 1971. [Placed in Library. See No. LT-176/71].

SHRI SEZHIYAN (Kumbakonam) : Sir, Copies of the Profit and Loss Account and Balance Sheet relating to the year 1968-69 are being laid now. Two years have passed. I want to know the reasons for the delay.

SHRI K. C. PANT : This is actually Mr. Bahuguna's paper. He has gone to the other House.

MR. SPEAKER : He will explain the delay to the House.

SHRI K. C. PANT : If you direct him to do so, he will explain the delay.

**SHRI SEZHIYAN :** When any other minister takes the responsibility to lay it, he does it on behalf of the Government. He cannot pass on the buck saying, the other Minister is in the Rajya Sabha. The Government is functioning with a collective responsibility.

**Notification under All India Service Act, 1951**

**SHRI K. C. PANT :** On behalf of Shri Ram Niwas Mirdha, I beg :

(1) to re-lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951 :—

- (i) The Indian Forest Service (Appointment by Competitive Examination) Amendment Regulations, 1970, published in Notification No. G.S.R. 1956 in Gazette of India dated the 28th November, 1970
- (ii) The Indian Forest Service (Initial Recruitment) Amendment Regulations, 1970, published in Notification No. G.S.R. 1957 in Gazette of India dated the 28th November, 1970.
- (iii) The Indian Forest Service (Released Emergency Commissioned and Short Service Commissioned Officers) (Appointment by Competitive Examination) Amendment Regulations, 1970, published in Notification No. G.S.R. 1958 in Gazette of India dated the 28th November, 1970.
- (iv) The Indian Administrative Service (Appointment by Competitive Examination) Amendment Regulations, 1970, published in Notification No. G.S.R. 2015 in Gazette of India dated the 19th December, 1970.
- (v) The Indian Police Service (Appointment by Competitive Examination) Amendment Regulations, 1970, published in Notification No. G.S.R. 2016 in Gazette of India

dated the 19th December, 1970.

- (vi) The Indian Administrative Service (Emergency Commissioned and Short Service Commissioned Officers) (Appointment by Competitive Examination) Amendment Regulations, 1970, published in Notification No. G.S.R. 2017 in Gazette of India dated the 19th December, 1970.
- (vii) The Indian Police Service (Emergency Commissioned and Short Service Commissioned Officers) (Appointment by Competitive Examination) Amendment Regulations, 1970, published in Notification No. G.S.R. 2018 in Gazette of India dated the 19th December, 1970.
- (viii) The Indian Administrative Service (Fixation of Cadre Strength) Seventh Amendment Regulations, 1970, published in Notification No. G.S.R. 2020 in Gazette of India dated the 19th December, 1970.
- (ix) The sixteenth Amendment of 1970 to the Indian Administrative Service (Pay) Rules, 1954 published in Notification No. G.S.R. 2021 in Gazette of India dated the 19th December, 1970.
- (x) The Seventeenth Amendment of 1970 to the Indian Administrative Service (Pay) Rules, 1954 published in Notification No. G.S.R. 2023 in Gazette of India dated the 19th December, 1970.
- (xi) The Indian Police Service Probationers Final Examination) Second Amendment Regulations, 1970, published in Notification No. G.S.R. 2 in Gazette of India dated the 2nd, January, 1970.
- (xii) The Indian Police Service (Uniform) Amendment Rules, 1970, published in Notification No. G.S.R. 49 in Gazette